

PAPERS LAID ON THE TABLE—
Contd.

SIXTY-FIRST REPORT OF LAW COMMISSION AND STATEMENT FOR DELAY

THE MINISTER OF RAILWAYS
(PROF. MADHU DANDAVATE): On behalf of.

Shri Shanti Bhushan, I beg to lay of the Table:

(1) A copy of the Sixty-first Report (Hindi@ versions) of the Law Commission of certain problems connected with Powers of the States to levy a tax on the sale of goods and with the Central Sales Tax Act, 1956.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

[Placed in Library. See No. LT-3089/78]

RE. INCIDENT AT CHANDIGARH—
Contd.

श्री राम विलास पासवान : आप ने 377 के लिये कहा है - 377 पढ़ने से क्या होगा ?

MR. DEPUTY-SPEAKER: Mr. Paswan, I did not allow you. Please take your seat now. It is a most disorderly type of behaviour in the House.

(Interruptions)

SHRI KANWAR LAL GUPTA: I am rising on a point of order. When we raise some issue... (Interruptions) My point of order is that the Members from this side are very much agitated the way things are going on, outside, on this privilege motion; and this is a serious matter. Do they want to fight it out in the streets? They make an assault on the Chief Minister and take the office of the Chief Minister. You are not taking notice of it.

We want that the Home Minister should make a statement. (Interruptions) He should do it immediately. Rule 377 will not do.

MR. DEPUTY-SPEAKER: I am very sorry. I allow a member, Shri Ramoowalia, knowing fully well that it was a State subject, to raise this matter. (Interruptions). I am very sorry the members are unnecessarily trying to cast aspersions on the Chair. It is most unfair. In the first this place, it could be a State subject; I do not want to pass a judgment on that. (Interruptions). Nothing will go on record.

(Interruptions)**

MR. DEPUTY-SPEAKER: As far as I am concerned, I am very liberal with members and I allow them to raise any matter that they want to raise provided it is within the rules of procedure. But at the same time I would expect members also to cooperate.

SHRI SHYAMNANDAN MISHRA (Begusarai): There are three aspects of the matter which deserve the attention of the Chair and of the House. This is a serious incident. It is connected with the proceedings in this House. Currently we are discussing this subject and therefore, there may be an intention behind it to overawe the members in this House. So, a statement is due both from the Home Minister and from the Leader of the Opposition on this very issue. Otherwise, why have you got the office of the Leader of the Opposition if the Leader of the Opposition does not come before the House and explain why such an incident was allowed to occur, why its people raided the office of no less a person than the Chief Minister of a State in the Secretariat? So, the House is entitled to know about it and the Chair has a duty to ensure on the basis of assu-

@English version of the Report was laid on the Table on 21st March, 1978.

**Not recorded.